of bilateral co-operation between neighbouring countries (including regional co-operation under the umbrella of SAARC). Special Larcotics cells have been created in all the Customs and Central Excise Colle? to-rates all over the country as well as in the State police organisations. 645 persons had been arrested upto June, 1988 for drug trafficking offences.

Further the Prevention of Illicit Traffic in Narcotic Drugs and Psycho-t'roDic Substances Ordinance has been promulgated by the President on 4-71988. Under" this Ordinance. 144 detention orders have so far been issued and 111 persons had been detained in various places, thus immobilising them from indulging in illicit traffic in drugs.

## Revision of Export Rules for Trade Samples

- 792. SHRI KAMAL MORARKA: Will the Minister of COMMERCE be pleased to state:
- (a) whether Government have recently revised the export rules for trade samples;
- (h) if so, what are the major chanaes effected; and
- (c) what advantage Government exoect as a result of this change"
- THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI): (a) Yes, Sir.
- (bV The necessity obtaining for Sample Export Cards from Exports Promotion Councils/Commodity Boards etc. has been dispensed with and eyport of Trade Samples will be allowed by Customs Authorities as per the. provisions of the Import Export Policy.

Value limits for Export of samples of various kinds have been prescribed as follows:—

(i) Samples of wooden furniture not exceeding Rs. 10,000 per consignment.

(ii) Text books and other books not exceeding Rs. 3,000 per consignment.

to Questions

- (iii) Drug formulation with main consignment upto 10 per cent of FOB; when sent independently not exceeding Rs. 25,000 per consignment.
- (iv) Agro-chemicals not exceeding Rs. 50,000 per consignment.
- (v) Canalized items by canalizing agency only without any value limitation.
- (vi) Decontrolled items without any value limitation.
- (vii) Controlled items not exceeding Rs. 10,000 per consignment.
- (viii) Textile items under bilateral Trade agreement/Memorandum of Understanding without any value limitation.
- (c) Certain difficulties faced by the Trade and Industry have now been removed with the liberalised export policy of Trade Samples.

## Nationalisation of Textile Mills

- 793. SHRI KAMAL MORARKA: Will the Minister of TEXTILES be pleased to state
- (a) whether Government have ently received any request from certain States to nationalise any particular textile mills; and
- (b) if so. whether any change on Government's policy of 'No Nationali sation of Textile Mills' is contempla ted?
- THE . MINISTER OF TEXTILES (SHRI RAM NIWAS MIRDHA); (a) Yes,  $\,$  Sir.
- (b) The 1985 Textile Policy Statement states that takeover by the Government or nationalisation of sick